

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

(10)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/103/(IB)/2017  
NAME OF THE PETITIONER(S) : RANGWALA ENTERPRISES  
NAME OF THE RESPONDENT(S) : KIRAN OVERSEAS EXPORTS LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. M. A. Jindimannan  
Advocate

Court for Respondent



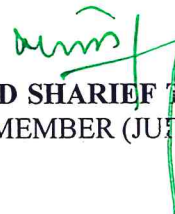
**ORDER**

Counsel for Petitioner and Counsel for Respondent present. Counsel for the Petitioner drew our attention towards the order dated 08.08.2016 that came to be passed by the Hon'ble High Court of Madras in CP No.223/2016 which reflects that the notice has already been served on the Respondent Company. In view of this the Hon'ble High Court of Madras has already been seized of the matter. Therefore, the matter is returned back to the **Registry of the Hon'ble High Court of Madras** for taking appropriate action.



(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

ghk



(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)